IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA. No. (IB)-174(PB)/2017

IN THE MATTER OF:

M/s Shell India Markets Pvt. Ltd.

.... APPLICANT / PETITIONER

Vs

M/s Saga Automotive India Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.09.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER

:- Mr. A. K. Thakur, Advocate

For the RESPONDENT

ORDER

CA. No. 316(PB)/2017

Learned Counsel for the Applicant / Petitioner is present and seems to withdraw its Application of Restoration. In view of the request made by the Learned Counsel for the Petitioner this application is allowed to be withdrawn.

(DEEPA KRISHAN) MEMBER (TECHNICAL) (R. VARADHARAJAN) MEMBER (JUDICIAL)